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ITEM NO.43

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8164/2010

(From the judgement and order dated 22/08/1989 in WPC No.3209/1980 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP,permission
to file additional documents,prayer for interim relief and office report)

SLP(C) NO. 30211 of 2010

(With office report)

SLP(C) NO. 30212 of 2010

(With office report)

SLP(C) NO. 30213 of 2010

(With office report)

WITH SLP(C) NO. 19240 of 2011

(With prayer for interim relief and office report)

Date: 01/02/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Mr. Kamlendra Mishra,Adv.

Ms. Vimla Sinha,Adv.

Mr. Samir Ali Khan,Adv.

Mr. Abhishek Chaudhary,Adv.

For Respondent(s) Mr. Manoj Prasad,Adv.

Mr. Mukesh Verma,Adv.

Mr. Pawan Kumar Shukla,Adv.

Mr. Yash Pal Dhingra,Adv.

Ms. Shalini Kumar,Adv.

Ms. Neeru Vaid,Adv.

Mr. Vishwajit Singh,Adv.

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UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
appearing for the petitioners-State of U.P., the matter is
adjourned for four weeks.

|(Mahabir Singh)

| (Indu Bala Kapur)

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